

**FORM A  
PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Person) Regulations 2016)

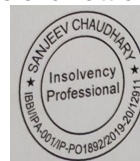
<b>FOR THE ATTENTION OF THE CREDITORS OF SCHIFFLIES INDIA LIMITED</b>		
<b>RELEVANT PARTICULARS</b>		
1.	Name of Corporate Debtor	<b>SCHIFFLIES INDIA LIMITED</b>
2.	Date of Incorporation of Corporate Debtor	17/08/1999
3.	Authority Under Which Corporate Debtor is Incorporated / Registered	RoC - DELHI
4.	Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U74899DL1999PLC101189
5.	Address of the Registered Office and Principal Office (If Any) of the Corporate Debtor	A-19, Kalkaji, NEW DELHI, South Delhi - 110019
6.	Insolvency Commencement Date in respect of Corporate Debtor	<b>21/10/2022</b> (Order Received on 02/11/2022)
7.	Estimated Date of Closure of insolvency Resolution Process	<b>19/04/2023</b>
8.	Name and Registration Number of the Insolvency Professional acting as Interim Resolution Professional	SANJEEV CHAUDHARY <b>Reg. No. : IBBI/IPA-001/IP-P01892 / 2019-2020/12911</b> <b>AFA Validity upto : 06.12.2022</b>
9.	Address and e-mail of the Interim Resolution Professional, as Registered with the Board	204, Rajkamal Apartment, 127-128, Kailash Vihar, City Centre, GWALIOR – 474011 <b>Email : rpncltbc@gmail.com</b>
10.	Address and e-mail to be used for correspondence with the Interim Resolution Professional.	204, Rajkamal Apartment, 127-128, Kailash Vihar, City Centre, GWALIOR – 474011 <b>Email : cirp.schiffliies@gmail.com</b>
11.	Last date for Submission of Claims	18/11/2022
12.	Class of Creditors, if any, under clause (b) of Sub-section (6A) of Section 21, ascertained by the Interim Resolution Professional	Not applicable as of now.
13.	Names of Insolvency Professionals identified to act as Authorised Representative of Creditors in a class (Three names for each class)	Not applicable as of now.
14.	(a) Relevant Forms and (b) Details of Authorised Representatives are available at :	Web Link: <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a>

Notice is hereby given that the National Company Law Tribunal, Principal Bench New Delhi, has ordered the Commencement of Corporate Insolvency Resolution Process of the **Schiffliies India Limited**, on 21/10/2022 (Order received on 02/11/2022).

The creditors of **Schiffliies India Limited** are hereby called upon to submit their claims with proof on or before **18/11/2022** to the Interim Resolution Professional at the address mentioned against entry No.10.

The Financial Creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claims shall attract penalties.



*S. Chaudhary*

**Sanjeev Chaudhary**

Date : 03.11.2022

Interim Resolution Professional of  
**Schiffliies India Limited**

Place : GWALIOR

Regn No.: - IBBI/IPA-001/IP-P01892/2019-2020/12911